

SECTION-IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 32382 OF 2015
WITH PRAYER FOR INTERIM RELIEF
WITH
INTERLOCUTORY APPLICATION NO. 2
(Application seeking permission for production of additional documents)

RAJENDRA

...PETITIONER

-VERSUS-

SANJAY AND ORS.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 27th November, 2015, when the Court was pleased to pass the following order:

"Issue notice. "

Accordingly, show cause notice was issued to all the three respondents by registered A. D. post on 09.12.2015. No one has entered appearance on behalf of all the respondents though served with the notice. Counsel for the petitioner has filed application seeking permission for production of additional documents which is registered as I. A. No. 2 and the same has been included in the paper-books.

And lastly, the matter above-mentioned was listed before the Court of Registrar on 30th November, 2016, when the following order was passed:

"As per tracking report, the respondent Nos.1 & 2 have been served, but no one has entered appearance on their behalf. Service of notice is complete on the respondent No.3, but no one has entered appearance on his behalf. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules."

Service of notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 08th day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Venkateswara Rao Anumolu, Advocate

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ASSISTANT REGISTRAR